

NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/184/ (IB)/2017

NAME OF THE PETITIONER(S)

: PAHARPUR COOLING TOWERS LTD

NAME OF THE RESPONDENT(S)

: SAMBHAV ENERGY LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1 R. VENKATARAMAN. COUNSELFORRESPONDENT 9962048128.

2. PAWAN JHABAKH COUNSEL FOR PETITION ER K.P.

ORDER

Counsel representing both the parties are present. While hearing the matter counsel for petitioner stated that he has not filed the affidavit and bank statement and other required statutory formalities to be complied as per the provisions of the IB Code, 2016. Therefore, in view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.

> (K. Anantha Padmanabha Swamy) Member (Judicial)

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